

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/01648/2016

Dated Thursday the 25th day of July Two Thousand Nineteen

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)
HON'BLE MR. T. JACOB, Member (A)**

1. P.Sebastian D Cruz,
2. R.Subramanian,
3. V.Arumugam.Applicants

By Advocate M/s R.Malaichamy

Vs

1. Union of India,
Rep by the Secretary,
Ministry of Personnel,
Public Grievances and Pensions,
Department of Pensions and Pensioners Welfare,
3rd floor, Lok Nayak Bhavan,
Khan Market,
New Delhi – 110 003.
2. Director General of Posts,
Ministry of Communications and I.T.,
Department of Posts,
Lok Bhavan, Parliament Street,
New Delhi- 110001.
3. Chief Postmaster General,
Tamil Nadu Circle,
Anna Salai,
Chennai- 600 002.
4. General Manager,
Postal Accounts and Finance,
Ethiraj Salai,
Chennai – 600 008.

By Advocate Ms. Shakila Anand

ORAL ORDER**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

The applicant has filed this OA seeking the following reliefs :

"1. To call for the records of the 4th respondent pertaining to his orders which is made in (1) No.271/HSGI/Pen IV/2016-17/2 dated 25/30.05.2016, (2) No.656/HSGI/Pen IV/2016-17/6 and (3) No.657/HSGI/Pen IV/2016-17/8 dated 25.07.2016 and set aside the same, consequent to,

2. direct the respondents to revise and re-fix the retirement service benefits including pension of the Applicants (HSG-I Postmaster/ Asst. Superintendent/Applications) by extending the benefit of judgement of the Full Bench (at Principal Bench) of this Hon'ble Tribunal in O.A.Nos.655 of 2010 & batch cases dated 01.11.2011 further,

3. direct the respondents 2 to 4 to pay the arrears of pension and other retirement services benefits to the applicants, and

4. To pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case."

2. When the matter is called, learned counsel for the applicant produces a copy of the order passed by this Tribunal in OA 1600/2016 dt. 19.03.2019 and submits that the facts and the relief sought in this case are similar to OA 1600/2016. He submits that the applicant would be satisfied if a similar direction is passed in this case also.

3. Learned counsel for the respondents has no objection to the same.

4. On perusal, the OA 1600/2016 was disposed of with the following direction:-

"....

6. In view of the above, this OA is disposed of with a direction to the respondents to review the impugned order dated 16.07.2016 in the light of the aforesaid judicial precedents and pass a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order"

5. In view of the submissions made, the OA is disposed of with a similar direction to review the impugned orders dt. 25/30.05.2016 & 25.07.2016 in the light of the judicial precedents cited in the order dt. 19.03.2019 in OA 1600/2016 (supra) . No costs.

(T.Jacob)
Member(A)

(P. Madhavan)
Member(J)

26.07.2019

SKSI